

be linked with Jamalpur Monghyr-Safiasaral-Purabsaral line and this region given an opportunity for development by doubling Klul-Bhagalpur line.

I demand that this work should be started at the earliest.

- (vii) Need to ensure rehabilitation of migrants from other States in Bombay and not to ask the respective State from where they originally belong to bear the cost off their rehabilitation**

[English]

SHRI K.P. UNNIKRISHNAN (Badagara): Sir, it is calculated that there are nearly 4 to 5 lakhs of hawkers in the city of Bombay eking out a living by vending all kinds of goods, from tender coconuts, to household goods, garments, footwear. A substantial majority of them are from States of Kerala, Karnataka, U.P. and Bihar. Some of them belong to families who have continued to reside in Bombay for generations and majority of them have been there for decades.

Their numbers have been growing with the population growth of the Bombay metropolitan area, and in the absence of new markets and shopping centers, they have continued to perform a useful social function and at the same time, remain self-employed.

The Bombay Municipal Corporation and the State Government of Maharashtra has recently announced a programme of rehabilitation for a small number who alone can do the vending, and threatened that others will be thrown out of the city and the State. These authorities have evolved a scheme where the rehabilitation costs of people from other States have to be borne by the States to which they or their forefathers originally belong.

The respective state Governments who are asked to bear the costs have nothing to do with the movement of the people from

one State to another, nor have they sponsored them, nor can they constitutionally intervene or prevent it.

I wish to draw the attention of the House to this serious unconstitutional disability being imposed on a section of the citizens which strikes at the very roots of our concept of common citizenship and is violative of the Fundamental Rights guaranteed by Chapter III of the Constitution of India.

I request the Prime Minister, or the Home Minister, to intervene in the matter and declare that while carrying out any rehabilitation programme, no State shall violate these Fundamental Rights of affect the rights of any citizen.

- (viii) Need to declare the road from Panikoli to Rajamunda via Deonjhar, Barbil and Koira as National Highway**

SHRI GOVINDA CHANDRA MUNDA (Keonjhar): Sir, I am submitting the demand of the people of Orissa regarding declaration of the road mentioned below as National Highway.

Panikoli to Rajamunda via Keonjhar, Barbil and Koira.

As per the standing circular genuine demand of Orissa is about 3,000 k.m. out of which only 1,626 k.m. was completed during the last 43 years after Independence.

So, I request the Government to declare the above mentioned road, as National Highway without further delay.

- (ix) Need to instal low power TV transmitters at Vasantgarh and Sagareswar regions in Maharashtra**

SHRI PRITHVIRAJ D. CHAVAN (Karad): Sir, the Western part of Satara and Sanfil districts of Maharashtra, in my Lok Sabha Constituency Karad, are not adequately covered by Television broadcast from the existing LPTs Satara and Sangli.